

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF
SUPREME HOUSING AND HOSPITALITY PRIVATE LIMITED**

S. NO.	RELEVANT PARTICULARS	
1.	Name of corporate debtor	Supreme Housing and Hospitality Private Limited
2.	Date of incorporation of corporate debtor	20th November, 2006
3.	Authority under which corporate debtor is incorporated / registered	RoC- Mumbai
4.	Corporate Identity No. of corporate debtor	U45201MH2006PTC165665
5.	Address of the registered office and principal office (if any) of corporate debtor	Sharma Bungalow, Behind Lake Castle Building, Hiranandani Garden, Powai, Mumbai, Maharashtra, India- 400076
6.	Insolvency commencement date in respect of corporate debtor	13th May, 2026
7.	Estimated date of closure of insolvency resolution process	9th November, 2026
8.	Name and registration number of the insolvency professional acting as interim resolution professional	KDRA Insolvency Professionals Private Limited IBBI Registration No. IBBI/IPE-0059/IPA-1/2022-23/50037
9.	Address and e-mail of the interim resolution professional, as registered with the Board	KDRA Insolvency Professionals Private Limited 1601, Chandak Unicorn, Dattaji Salve Marg, Off Veera Desai Road, Andheri West, Mumbai 400053. Registered Email: irp@kdraip.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	KDRA Insolvency Professionals Private Limited 1601, Chandak Unicorn, Dattaji Salve Marg, Off Veera Desai Road, Andheri West, Mumbai 400053. Process specific email id:- cirp.supremehousing1305@gmail.com
11.	Last date for submission of claims	27th May, 2026
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	NIL
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	a) Weblink: https://ibbi.gov.in/en/home/downloads b) Not applicable

Notice is hereby given that the National Company Law Tribunal, Mumbai Bench, VI has ordered the commencement of a corporate insolvency resolution process of **Supreme Housing and Hospitality Private Limited** on **13th May, 2026**.

The creditors of **Supreme Housing and Hospitality Private Limited**, are hereby called upon to submit their claims with proof on or before **27th May, 2026** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-

Mr. Dinesh Kumar Aggarwal, Director
Authorised Representative

KDRA Insolvency Professionals Private Limited
Interim Resolution Professional

Supreme Housing and Hospitality Private Limited

IBBI Registration No. IBBI/IPE-0059/IPA-1/2022-23/50037

AFA Validity Date – 31st December, 2026

Date: 14th May, 2026

Place: Mumbai